

(d) the details of the N.G.Os/Voluntary Organisations blacklisted in Andaman and Nicobar Islands?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (c) In terms of Rule 149(1) of the General Financial Rules, authorities sanctioning grant-in-aid should ensure that no grants are sanctioned where there is a reasonable suspicion or suggestion of corrupt practices, unless the bodies concerned are cleared of the allegation. Accordingly, as soon as any reasonable suspicion or suggestion of corrupt practices indulged in by any Voluntary Organisation comes to light, the matter is investigated with the assistance of the State Government/U.T. Administration concerned. If, as a result of the investigation, it is established that the organisation had indulged in corrupt practices, appropriate action is taken by the sanctioning authority to stop further release of funds, recovery of grants already made.

(d) None, Sir, as far as the Ministry of Social Justice and Empowerment is concerned.

#### **Assistance to Youths**

3117. SHRI A.C. JOS: Will the Minister of SCIENCE & TECHNOLOGY be pleased to state:

(a) the details of the existing schemes for the benefit of the youths;

(b) the names of the NGOs providing financial assistance to make the youth capable of getting wage/self-employed in the country, State-wise;

(c) whether the Government have constituted a National Science and Technology Entrepreneurship Development Board; and

(d) if so, the main activities of the Board?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

*[Translation]*

#### **Guru Ghasidas University as a Central University**

3118. SHRI PUNNULAL MOHALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any proposal has been received from Madhya Pradesh Government for declaring Guru Ghasidas University as a Central University and setting up of a central university at Kahul;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) No, Sir.

(b) and (c) Do not arise.

*[English]*

#### **Lift the Ban on LTTE**

3119. DR. SUBRAMANIAN SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some political parties of Tamil Nadu have demanded to withdraw the ban on LTTE;

(b) if so, the details of these political parties; and

(c) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Government of Tamil Nadu have intimated that a symposium of Rashtriya Janata Dal was held at Madurai on 16.2.1999 which was attended by the representatives of Makkal Nala Urimai Kazhagam and Tamilar Desiya Iyakkam. In the symposium, Resolutions were adopted demanding lifting of the Ban on LTTE etc.

(c) There is no proposal to lift the ban on LTTE.

#### **Institutions for the Development of Urdu Language**

3120. DR. SHAKEEL AHMAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to establish more institutions for the development of Urdu language as announced in the centenary celebrations of Urdu Poet Mirza Ghalib;

(b) if so, the details thereof; and